

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

15.

C.P.(CAA)/79(MB)2024

IN

C.A.(CAA)/228(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH

SHRI KISHORE VEMULAPALLI

MEMBER (Technical)

MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **11.07.2024**

NAME OF THE PARTIES:

Mukti Gold Private Limited

SECTION: 230-232 OF THE COMPANIES ACT, 2013.

ORDER

1. Mr. Manish Malpani, Ld. Counsel for the Petitioner present. Mr. Tushar Wagh, Ld. Authorised Representative on behalf of the RD (WR) Regional Director, MCA present through VC.
2. Ld. Authorised Representative appearing on behalf of the RD submits that standard observations are made in the matter and there is no need for filing any supplementary report and there is no objection for approval of the scheme.
3. Heard. **Reserved for Orders.**

Sd/-

ANU JAGMOHAN SINGH

Member (Technical)

Sd/-

KISHORE VEMULAPALLI

Member (Judicial)